

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 20.3.2019

Petition No. 153/MP/2018

Subject : Petition under Section 79 to adjudicate upon dispute between the Petitioner and the Respondent, Electricity Department of Dadra and Nagar Heveli as per the Bulk Power Agreement dated 6.9.2011.

Petitioner : Maharashtra State Electricity Transmission Company Ltd.

Respondent : Electricity Department of Dadra and Nagar Haveli

Petition No. 154/MP/2018

Subject : Petition under Section 79 to adjudicate upon dispute between the Petitioner and the Respondent, State of Goa as per the Bulk Power Agreement dated 21.11.2011.

Petitioner : Maharashtra State Electricity Transmission Company Ltd.

Respondent : State of Goa

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Yogesh Kolte, Advocate, MSETCL
Ms. Poonam Verma, Advocate, State of Goa
Ms. Abiha Zaidi, Advocate, State of Goa
Ms. Swapna Seshadri, Advocate, DNH
Shri Ashwin Ramanathan, Advocate, DNH

Record of Proceedings

Learned counsel for the Petitioner requested for adjournment in both the matters due to non-availability of the arguing counsel. Request was allowed by the Commission.

2. Learned counsels for State of Goa and Electricity Department of Dadra and Nagar Haveli submitted that since during the last hearing dated 19.12.2018 none was appeared on behalf of the Petitioner, maintainability of the Petitions is yet to be decided. Learned counsels requested the Commission to direct the Petitioner to implead Maharashtra State Electricity Distribution Company Limited (MSEDCL), Western Region Power Committee (WRPC) and Ratnagiri Gas and Power Private Limited (RGPPL) as a party to the Petitions.

3. After hearing the learned counsels for the Petitioner and the Respondents, the Commission directed the Petitioner to implead MSEDCL, WRPC and RGPPL as parties to the Petitions and to file revised memo of parties by 5.4.2019.

4. The Commission directed the Petitioner to serve the copy of the Petitions on the Respondents immediately. The Respondents were directed to file their replies by 16.4.2019, with



an advance copy to the Petitioner, who may file its rejoinder, if any, by 26.4.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petitions shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**